

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 60 of 2025**

IN THE MATTER OF:

VIR PRAKASH

...APPLICANT

VS.

GOVT. OF NCT OF DELHI & ORS.

..RESPONDENTS

N.D.O.H. 19.12.2025

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Delhi


Applicant/Petitioner

Dated: 06.12.2025

Through


Sandeep Bhardwaj

Advocate for Applicant

Ch. No. 687, Western Wing,

THC, Delhi-110054

Mob.: 9582777110

Email: advsandeepbhardwaj14@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH AT NEW DELHI****Original Application No. 60 of 2025****IN THE MATTER OF:****VIR PRAKASH****VS****GNCT OF DELHI & ORS****REJOINDER TO THE REPORT SUBMITTED BY DEPUTY
CONSERVATOR OF FORESTS (NORTH) ON BEHALF OF
APPLICANT/PETITIONER****PRELIMINARY SUBMISSIONS:**

- A. It is submitted that the report of Dy. Conservator of Forests i.e. respondent no 2 filed can't be termed as the response to the petition due to the fact that the version as set out in the report is full of conflation of the opinions based on mutually destructive plea as raised by the R-2 in this report. As a consequence whereof the answering respondent should be directed to put on affidavit their stand taken in answer to the present petition.
- B. R-2 is a statutory body which is under legal obligation to discharge its duty under the Delhi Tree Preservation Act, 1994 which it is failing to do by filing such a vague, ambiguous and unspecific report. The report as a whole does not deserve any consideration by this Hon'ble Tribunal.
- C. It goes on record that the answering R-2 has neither taken any step to enquire into the complaint made by the applicant nor any action be initiated pursuant to the address the grievance of the applicant as raised before the answering respondent prior to filing this petition. The answering respondent in its endeavor ought to have diligently has pursued the report made to the local police. The answering respondent simply sat quiete after just lodging the report to the local police, as it is mandated that under the statute as

referred supra follow up action should have also been initiated by the answering respondent from the local police.

- 1 & 2. In response to the Para 1, the same need no comments being matter of record derived from the orders dated 07.02.2025 & 16.05.2025 passed by this Hon'ble Tribunal.
3. In response to Paras 3, 4 and 5 of the status report it is pointed out that the answering respondent has just put on record by means of the present report the mechanism of its office internal functioning and the procedure followed for this purpose. Such an exercise undertaken by the answering respondent is hardly of any assistance to the wither of the applicant or thus Hon'ble Tribunal to probe into the matter and to get to the truth finally in the matter.
4. In response to Para 4 to 8 it is pointed out that whether any follow up action taken by the answering respondent or not, the same is not reflected in the report filed by the answering respondent. It is remarkable to note here that the respondent no 2 has reproduced the extract of the complaint & the statement made by the applicant to it as well as the statement recorded of the delinquent persons recorded. However, it is further pointed out that the whole report is silent about the police action pursuant to the fir registered with the local police upon the complaint of the official of the forest act.
5. In response to Para 9 of the so called status report, it is pointed out that the answering respondent is trying to pinning the blame on the applicant in as much as the evidences required to be collected by the respondent itself and in order to abdicate its statutory duties to do the same but alleges that applicant has not produced any evidences rather the evidences ought to have been collected by the respondent no 2. Surprisingly enough that in the later part of the Para under reply it has

been admitted that 6 trees have been illegally pruned down meaning thereby the incident has happened but this respondent has failed to take any action and that to without furnishing any details of branches and/or trees and also no details of FIR has been given along with its follow up.

Despite appreciating the vigilant supervision towards the protection of environment, it is highly surprising that instead of performing its statutory obligations, the answering respondent is putting questions on the applicant himself.

Besides the above, the report of the respondent no 2 may not be taken into consideration being baseless, improper and ambiguous to the application filed by the applicant. The respondent is taking inconsistent stance and finds to escape from substantial responsibilities just to file this report.

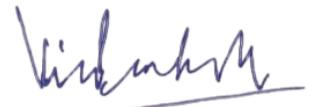
Under these circumstances, it is therefore prayed that the answering respondent no 2 be put to terms and directed to place on record upon affidavit stating therein the action taken and upshot that has emerged in this matter at its end.

It is prayed accordingly.

Delhi

Dated: 06.12.2025

Through


Applicant



Sandeep Bhardwaj

Counsel for Applicant/Petitioner

PRINCIPAL BENCH, DELHI

OA 60 OF 2025

IN THE MATTER OF:

VIR PRAKASH

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Versus

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.....RESPONDENTS

AFFIDAVIT

I, Vir Prakash S/o Lt. Sh. Mange Ram Arya presently residing at H. No. 169, State Bank Colony, Delhi-110009, do hereby solemnly affirm and declare as under:-

1. That the deponent is the applicant in the above noted case and is well conversant with the facts of the case and as such competent to swear this affidavit.
2. That the deponent has filed the accompanying rejoinder to the report of respondent and same has been drafted by my counsel under my instructions and the deponent affirm that the facts contained in the said application have been read and understood by the deponent.

That the contents of the accompanying rejoinder may be read as part and parcel of this affidavit as the same are not repeated here for sake of brevity.

VERIFICATION:

Verified at Delhi on this day.....of November 2025 that the contents of my above affidavit are true and correct to my knowledge and nothing material has been concealed therefrom.

29 NOV 2025

Vir Prakash
Deponent

29 NOV 2025

Vir Prakash
Deponent

CERTIFIED THAT THE DEPONENT

Shri/Smt./Km. *Vir Prakash*
S/o *Vir Prakash* D/o *Late Mange Ram Arya*
H. No. *169*, State Bank Colony Delhi
110009
Delhi on *29/11/2025* at *4:51/25*
that the contents of the above affidavit have been read and explained to the deponent and are correct to his knowledge.

RKJha
Legal Officer

9/2025
No. 43
RAJESH KUMAR
App. Bv. Delhi
Period-15/07/2025
to 14/07/2025
Sadar Court Delhi
Sandeep Bharadwaj
I hereby do solemnly affirm
that the contents of the above affidavit are true and correct to my knowledge.